ITEM NO.3 Court 5 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 2830-2832/2020

(Arising out of impugned final judgment and order dated 31-01-2020 in CRM No. 3566/2020 31-01-2020 in CRM No. 3567/2020 17-01-2020 in CRM-M No. 38952/2017 passed by the High Court Of Punjab & Haryana At Chandigarh)

RAHUL KUMAR Petitioner(s)

VERSUS

UNION TERRITORY CHANDIGARH & ORS. Respondent(s)

(FOR ADMISSION and I.R.
IA No. 84877/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 84876/2020 - MODIFICATION OF COURT ORDER)

Date : 04-12-2020 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s)
Ms. Ruchi Kohli, AOR
Mr. Yash Mishra, Adv.
Ms. Nidhi Jawal, Adv.
Ms. Srishti Mishra, Adv.
Ms. Manyaa Chandok, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petitioner shall furnish paperbook for effecting service on the concerned respondents within one week from today, failing which the Special Leave Petition be treated as dismissed for non-prosecution without further reference to the Court.

Signature Not Verified
Digitally signed by NEETU KHOSLA
Date: 2020.12.05 13:11:32 IST
Reason:

The petitioner is also free to amend the cause title within one week from today and comply with the conditional order, as aforesaid.

The address "HQ 14 Corps. Chandigarh" noted in order dated 18.08.2020, stands amended as noted in paragraph 4 of this application (I.A. No. 84876 of 2020).

Interim relief shall, continue subject to above conditions.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER